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| 1. South Delhi - 1 no. | 6. North East - 6 nos. |
| 2. East Delhi - 3 nos. | 7. South East - 2 nos. |
| 3. New Delhi - 2 nos. | 8. North West - 8 nos. |
| 4. North Delhi - 1 nos. | 9. West Delhi -12 nos. |
| 5. South West - 4 nos. | 10. Central Delhi - 1 no. |
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(b) DDA has informed that multi gyms are run either on manpower basis or on licence fee basis. DDA has further informed that the maintenance of the multi gyms, run on manpower basis, is its responsibility. For multi gyms on licence fee basis, the licensee is responsible to maintain the premises as well as the upkeep of the equipment. The responsibility of the multi gym is with the licensee subject to the control of DDA. Annual Maintenance Contract (AMC) of the equipment is done by DDA.

(c) DDA has informed that good quality barbells and weights have been provided at Vasant Kunj Sports Complex. However, the licensee is responsible to take all necessary precaution to prevent any mishap.

(d) DDA has informed that Cable TVs provided in multi gyms at DDA sports complexes are generally recharged timely, though in some cases, there have been delays. Users of the multi gyms can provide feedback about the facility through complaint books at the sports complexes or by registering their complaints in mobile app smart city 311.

Interest subsidy scheme for housing

2767. SHRI RAJMANI PATEL:

DR. L. HANUMANTHAIAH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that the Ministry is implementing the Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) in the country, if so, the details thereof;

(b) the details of urban poor who have benefited from the above scheme during the last three years, year-wise and State-wise; and

(c) the progress and performance of the above project in Andhra Pradesh and Karnataka?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Government of India had implemented the Centrally Sponsored Scheme called Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) on a pilot basis during the 11th Five Year Plan period. The objective of the Scheme was to create an enabling and a supportive environment for expanding credit flow to the housing sector and increasing home ownership in the country. The scheme was discontinued from 30.09.2013.

Currently, Government is implementing a Credit Linked Subsidy Scheme (CLSS), an interest subsidy scheme, as one of the components of Pradhan Mantri Awas Yojana (Urban) {PMAY(U)}.

(b) The Slate-wise details of beneficiaries and the amount released during the last 3 years under ISHUP are given in the following table:

States	FY 2016-17		FY 2017-18		FY 2018-19	
	No. of Beneficiaries	Amount in ₹ lakh	No. of Beneficiaries	Amount in ₹ lakh	No. of Beneficiaries	Amount in ₹ lakh
Karnataka	-	-	9	1.04	-	-
Kerala	-	-	6	1.78	-	-
Haryana	-	-	1	0.14	-	-
TOTAL	-	-	16	2.96	-	-

(c) Under ISHUP, the National Housing Bank (NHB) and Housing and Urban Development Corporation Ltd. (HUDCO), the two Central Nodal Agencies, had disbursed ₹6.82 crore for 9213 beneficiaries in Andhra Pradesh and ₹4.27 crore for 3500 beneficiaries in Karnataka.

Review of implementation of RERA

2768. SHRI V. VIJAYASAI REDDY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Ministry has reviewed implementation of Real Estate Regulatory Authority (RERA) since its enactment;

(b) whether it is a fact that there are still some States which have not yet notified RERA;